

and we have a right first of all to put supplementaries. If it is thrown open to the House, these leaders will gobble up all those questions.

12.23 hrs.

REPORTED RESIGNATION FROM
ESTIMATES COMMITTEE

Mr. Speaker: Order, order. Incidentally, because Prof. Sharma has spoken, I might refer to another subject that he raised some days ago.

Prof. Sharma stood up and said he had a point of order, that he had resigned from the membership of the Estimates Committee but still notices were being sent to him. I disallowed that point of order because it was no point of order at all, but I looked into the papers and made enquiries as to what that matter was which agitated Prof. Sharma, because I have great regard for him, and as a scholar I expect him to be very clear in the assertions that he makes. I have come to the conclusion, and I have found from the enquiries, that there is no resignation from Prof. Sharma. Let us hear Prof. Sharma.

Shri A. C. Guha (Barasat): May I make a submission?

Mr. Speaker: He will kindly sit down. Let me hear Prof. Sharma.

Shri D. C. Sharma (Gurdaspur): I thought I was not equal to the work of the Estimates Committee.

Mr. Speaker: I am not asking that. The question is whether he sent his resignation.

Shri D. C. Sharma: I sent my resignation to the Minister for Parliamentary Affairs.

Mr. Speaker: He sent his resignation to the Minister of Parliamentary Affairs and raises a point of order asking the Speaker to give a ruling.

Shri D. C. Sharma: Do we not ask you to give your ruling on the points of order raised here about the Ministers?

Mr. Speaker: I will read the resignation that he has sent to the Minister of Parliamentary Affairs: "Please permit me to resign my membership"... (Interruptions).

Shri D. C. Sharma: Mr. Speaker, I know English slightly. In English there are two ways of stating a thing—there is a blunt way and there is a polite way. I chose the polite way. If somebody does not understand the polite way, what can I do?

Mr. Speaker: Order, order. It is a reflection cast on the Chair. He is asking the permission of the Minister of Parliamentary Affairs as a Member of the Congress Party. I am not concerned with it at all. He knows very well that resignation can be sent to the Speaker and not to the Minister of Parliamentary Affairs. What has the Minister of Parliamentary Affairs to do with that? He ought not to have raised a point of order.

12.26 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS UNDER COMPANIES
ACT 1956

The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur): I beg to lay on the Table a copy each of the following Reports under subsection (1) of section 619A of the Companies Act, 1956:—

- (i) Annual Report of the Mogul Line Limited, Bombay, for the year ended the 31st December, 1962, along with the Audited Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-1989/63].
- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1962-63, along with the Audited Accounts and the comments of

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the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1990/63].

NOTIFICATIONS UNDER AIRCRAFT ACT,
1934

The Deputy Minister in the Ministry of Transport (Shri Mohiuddin): I beg to lay on the Table a copy each of the following Notifications under section 14A of the Aircraft Act, 1934, together with an explanatory note:—

(i) The Indian Aircraft (Fifth Amendment) Rules, 1963 published in Notification No. G.S.R. 1490 dated the 14th September, 1963.

(ii) Notification No. G.S.R. 1604 dated the 6th October, 1963 making certain amendment to the Indian Aircraft (Fifth Amendment) Rules, 1963. [Placed in Library. See No. LT-1991/63].

12.27 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 2nd December, 1963, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend the Slum Areas (Improvement and Clearance) Act, 1956. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend the Slum Areas (Improvement and Clearance) Act, 1956, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Mirza Ahmed Ail
2. Shri Dharam Prakash
3. Kakasaheb Kalelkar
4. Shri Piare Lal Kureel Talib
5. Shri B. Sri Rama Reddy
6. Shri Santokh Singh
7. Kumari Shanta Vasisht
8. Smt. Tara Ramchandra Sathis

12.28 hrs.

MOTION RE: FOOD SITUATION—
contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri A. M. Thomas on the 2nd December, 1963, namely:—

"That the Food Situation in the country with particular reference to rice and sugar be taken into consideration."

There are also substitute motions. The hon. Minister would reply tomorrow.

Shri Warrior (Trichur): If any of the States do not get sufficient representation during the debate, then they should be given a chance.

Mr. Speaker: I have taken care that every State shall be represented. Mr. A. P. Jain.

Shri A. P. Jain (Tumkur): Sir, I am reminded of an event almost some five years ago, in the month of December, The Food and Agriculture